

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 108
166/131(PB)/2020

IN THE MATTER OF:

BIZ AD Optimizer Pvt. Ltd.	...	Applicant/Petitioner
Vs		
RoC, MCA NCT of Delhi & Haryana	...	Respondent

Order under Section 131

Order delivered on 04.12.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Manisha Rawat, Adv.

ORDER

On the application moved by the company under Section 131(1) of the Companies Act, 2013, the Applicant is hereby directed to issue notice to the Central Government and Income Tax Department intimating next date of hearing.

List the matter for hearing on **11.12.2020**.

Sd/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)